

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 121
Appeal No. 535/252/ND/2020

IN THE MATTER OF:

SEBRO Holdings Ltd.

...

Appellant

Vs.

ROC Delhi

...

Respondent

Order under Section 252.

Order delivered on 15.07.2021

Coram:

SHRI P. S. N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the ROC

: Ms. Sweety Kumar, AROC

For the ITD

:Mr. Kunal Sharma and Ms. Zehra Khan, Standing
Counsels and Mr. Shreya Choudhary, Advocate

ORDER

Heard the submissions made by Learned Counsel for the appellant. Learned AROC is present. Proxy-Counsel for the Income Tax Department is also present and submits that on 13.04.2021, they have filed the report and also she submitted that another report is filed and the same pleased be ignored as it is related to other assessee. Let this matter be posted before the Regular Bench on **17.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)

